

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
57/66/ND/2021**

IN THE MATTER OF:

M/s. Hindustan Coca-Cola holdings Pvt. Ltd.

....APPLICANT

Section

Under Section 66 of Comp. Act, 2013

**Order delivered on 16.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Ms. Tine Abraham, Ms. Purna
Jain and Mr. Sashwat Sharma,
Advocates.**

For the RD

**:Ms. Shankari Mishra, Proxy
Counsel.**

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. Proxy counsel for the RD is present. None appeared for the Central Government as well as Income Tax Department. Serve notice on Central Government as well as Income Tax Department once again and RD may provide the query letter to petitioners to enable them to examine the same and provide suitable reply in the matter. Post the matter to **1st September, 2021.**

N

- Sel -

**(Hemant Kumar Sarangi)
Member (T)**

- Sel -

**(P.S.N. Prasad)
Member (J)**

(Annu)